

397/22  
22-9-22

**IN THE COURT OF :MS. VANDANA, ADDITIONAL DISTRICT JUDGE (CENTRAL)**  
**TIS HAZARI COURTS : DELHI**

**CIVIL SUIT NO. 976/2022**

**CASE TITLE:**

**RAJ KUMAR JAIN**

S/O LATE SH. GOPI RAM JAIN,  
R/O B-1427, SHASTRI NAGAR, DELHI-110052

**VS**

**ANJAY BANSAL**

S/O SH. SHYAM LAL BANSAL  
R/O B-1427, SECOND FLOOR,  
SHASTRI NAGAR, DELHI-110052

**DEFENDANT**

श्री हेमराज  
Sh. HEM RAJ  
अतिरिक्त जिला न्यायाधीश-08  
Additional District Judge-08  
(केन्द्रीय जिला) कमरा नं. 152  
(Central District) Room No. 152  
तीस हजारी न्यायालय,  
Tis Hazari Courts.  
दिल्ली-110054  
Delhi-110054  
**PLAINTIFF**

**Next date of hearing: 25.11.2022.**




**PUBLIC NOTICE**

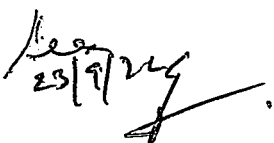
Whereas abovenamed plaintiff has filed a '*Civil Suit as mentioned above for possession, arrears of rent, mense profits/damages and permanent injunction in respect of suit property bearing no. B-1427, Shastri Nagar, Delhi-110052*' before this court.

Vide this notice claims are invited, if any, that any person who is in possession of the said suit property or claims possession of the said suit property or has any right, title or interest in the said suit property can raise objections, if the objections are not raised at this stage no party shall be allowed to raise objections in respect of the claim he or she may have subsequently.

Given under my hand and seal of this court.



  
(VANDANA)  
Additional District Judge-08,  
Central District, Tis Hazari Courts,  
केन्द्रीय जिला, तीस हजारी न्यायालय,  
दिल्ली-110054

  
25/11/22

M.S. Vandana  
~~श्री हेमराज~~  
SH-HEMRAJ  
अतिरिक्त जिला न्यायाधीश-08  
Additional District Judge-08  
(केन्द्रीय जिला) कमरा नं. 152  
(Central District) Room No. 152  
तीस हजारी न्यायालय,  
Tis Hazari Courts,  
दिल्ली-110054  
Delhi-110054

CS DJ \_\_\_\_\_

13.09.2022

Raj Kumar Jain Vs. Anjay Bansal

Fresh suit received by way of assignment. It be checked and registered.

Present : Sh. G.S. Yadav, Ld. Counsel for plaintiff.

Heard. Perused.

Issue summons for settlement of issues and notice of application under Order XXXIX Rule 1 & 2 CPC to the defendant, on filing of PF/registered AD/approved courier. In case of non availability of defendant process be affixed on some conspicuous place of the premises of the defendant. Steps be taken within fifteen days, as requested.

In the judgment of **Rahul S. Shah Vs. Jinendra Kumar Gandhi & Anr.**, (2021) 6 SCC 418, the Hon'ble Supreme Court has directed that in order to avoid complexities at the time of execution, the Court is required to do certain exercises at the different stages of the case so that all the parties interested in subject matter of the suit property may come before the Court which may advance the effective and proper adjudication of the suit.

In view of above, a public notice be also issued specifying the suit property and inviting claims, if any, that any person who is in possession of the suit property or claims possession of the suit property or has any right, title or interest in the said property can raise objections and further specifically stating that if the objections are not raised at this stage no party shall be allowed to raise objections in respect of the claim he or she may have subsequently.

The said notice shall contain the suit number and the name of the Court including the details of the suit property and the next date of hearing in the case. The said notice shall also be published on the Court Website.

Accordingly, the Ahlmad is directed to prepare a public notice. A copy of the public notice be also sent to the concerned Process Server with the direction that he shall affix the same on the suit property. He shall also take the photographs and annexed the same with the report thereof.

Copy of this order be also sent to the In-charge, Computer Branch, who shall publish the public notice on the official website.

Put up for further proceedings, on 25.11.2022.



*Hd*  
(HEM RAJ)  
अतिरिक्त जिला न्यायाधीश-08  
ADJ-08 : CENTRAL DISTRICT  
केन्द्रीय जिला, तीस हज़ारी न्यायालय  
TIS HAZARI COURTS : DELHI  
दिल्ली-110054  
13.09.2022.